

NOTIFICATIONS UNDER PRESS COUNCIL
ACT, 1978.

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUDBEN M. JOSHI): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 25 of the Press Council Act, 1978:—

(1) The Press Council (Amendment) Rules, 1981, published in Notification No. G.S.R. 629 in Gazette of India dated the 4th July, 1981.

(2) The Press Council (Amendment) Rules, 1981, published in Notification No G.S.R. 723 in Gazette of India dated the 1st August, 1981. [Placed in Library. See No. LT-2722/81].

12.28 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 19th August, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Compulsory Deposit

Scheme (Income-tax Payers) Amendment Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 25th August, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs Tariff (Amendment) Bill, 1981, which was passed by the Lok Sabha at its sitting held on the 26th August, 1981, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.30 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEREPORTED POWER SHORTAGE IN VARIOUS
PARTS OF THE COUNTRY

श्री कृष्ण कुमार गोयल (कोटा): श्रीमन, मैं देश के विभिन्न भागों में बिजली की कमी, जिस कारण वृषि एवं औद्योगिक उत्पादन घटता जा रहा है, के समाचार की धोर ऊर्जा मंत्री का ध्यान आकर्षित करना चाहता हूँ।

12.30 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): Sir, I fully share the anxiety of the Hon'ble Members regarding shortage of power in some of the States of the country. As a result of the various steps taken by the Government, there